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CENTRAL ADMINISTRATIVE TRIBUNAL, JODHPUR BENCH, JODHPUR.

Date of Order: 4.7.96.

O.A. No. 44/96.

Hetram Ojha, Kishanlal Rassewatta, ...Applicants.  
Tarachand Gupta, Ved Prakash Jindal  
and Babulal Sharma vs.

Union of India & Ors. ...Respondents.

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Mr. J.K.Kaushik- Counsel for the applicants.

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CORAM:

HON'BLE MR. GOPAL KRISHNA, VICE CHAIRMAN.

HON'BLE MR. S.P.BISWAS, ADMINISTRATIVE MEMBER.

PER HON'BLE MR. GOPAL KRISHNA :

In this Application under Section 19 of the Administrative Tribunals Act, 1985, the applicants have claimed the following reliefs:-



That the impugned decision taken through Minutes of the Meeting held on 6.7.1994 vide Annexure A/1 be kindly quashed and set aside directing the respondents No.1 and 2 to observe the Rules relating to this matter and the Junior Accountants be not considered for filling up the posts of Divisional Accountants as they are not eligible.

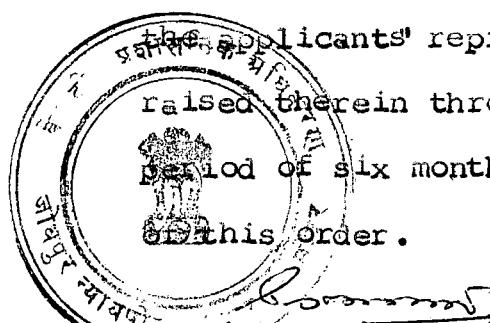
- (ii) That by an appropriate order or direction the respondents be directed to consider the cases of the J.D.Cs of Public Works Division only for recruitment on deputation basis on the post of Divisional Accountants.
- (iii) That any other appropriate order or direction, which this Hon'ble Tribunal may deem proper and just in the case be also passed in favour of the applicants."

2. We have heard the learned counsel for the applicants.

3. The applicants' counsel instead of pressing this application on merits want their representation at Annex.A/3 dated 12.8.94 to be decided on merits through a detailed <sup>Chikhn</sup> order.

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4. We dispose of this O.A. at the stage of admission with a direction to the respondents to decide the applicants' representation meeting all the points raised therein through a detailed order within a period of six months of the date of receipt of a copy of this order.



G.K.N.  
( Gopal Krishna )  
Vice Chairman

III.